

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 2303
TO BE ANSWERED ON 02 JANUARY, 2018

ALTERNATIVE PLOTS FOR LAND OWNERS

2303. DR. UDIT RAJ:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether as per the policy formulated by the Government in 1961, alternative plots are to be allotted to those land owners whose lands are to be acquired for planned development of Delhi and if so, the details thereof;
- (b) whether the land owners who do not hold land in their name or in the name of their dependents, within the limits of the village are not entitled for alternative plots and if so, the details thereof;
- (c) whether, as per the orders of the Supreme Court dated 14.09.2011, plots are to be allotted only to those persons whose entire land holding is acquired and if so, the details thereof; and
- (d) the steps being taken to provide alternative plots to the affected persons?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a)&(b) The Delhi Development Authority has intimated that as per policy of 1961, alternative plots have been allotted by the DDA on the basis of recommendations forwarded by the Government of National Capital Territory of Delhi (GNCTD) and the eligibility for allotment of alternative plot is also decided by the GNCTD.

(c)&(d) The Hon'ble Supreme Court of India vide Order dated 14.09.2011 observed, inter-alia, that the object of the scheme is that when the land owned by person is taken away in entirety and he is left without any house or plot, he should be allotted a plot. The scheme therefore, provided that only a person who does not own a house/residential plot/flat will be entitled to apply. The DDA has intimated that the allotment of alternative plot is an ongoing and continuous process and draw for allotment of alternative plot in respect of eligible beneficiaries is conducted from time to time based on the availability of land.
